

versions) published in Notification No. G.S.R. 39(E) in Gazette of India dated the 24th January, 1976, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-10249/76.]

- (2) A copy of Notification No. G.S.R. 76 (Hindi and English versions) published in Gazette of India dated the 17th January, 1976, issued under the Central Excise Rules, 1944, together with an explanatory memorandum. [Placed in Library. See No. LT-10250/76.]

**ANNUAL REPORT OF KHADI AND VILLAGE INDUSTRIES COMMISSION, BOMBAY FOR 1973-74 AND A STATEMENT**

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. P. SHARMA):** I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1973-74 under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956, along with the Statistical Statement.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Report. [Placed in Library. See No. LT-10251/76].

**REVIEW AND ANNUAL REPORT OF URANIUM CORPORATION OF INDIA JADUGUDA FOR 1974-75 AND RADIATION PROTECTION (AMENDMENT) RULES, 1975**

**THE MINISTER OF ENERGY (SHRI K. C. PANT):** I beg to lay on the Table:—

- (1) A copy each of the following papers (Hindi and English

versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Uranium Corporation of India Limited, Jaduguda for the year 1974-75.
- (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-10252/76].

- (2) A copy of the Radiation Protection (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 19 in Gazette of India dated the 3rd January, 1976, under sub-section (4) of the section 30 of the Atomic Energy Act, 1962. [Placed in Library. See No. LT-10253/76].

**ANNUAL REPORT OF HARYANA AGRO-INDUSTRIES CORPORATION LTD., CHANDIGARH FOR 1973-74**

**THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL):** I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-10254/76].

**ANNUAL REPORT (PART I) OF REGISTRAR OF NEWSPAPERS FOR INDIA ON PRESS IN INDIA, 1974**

**THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA):** I beg to lay on the

[Shri Dharambir Sinha]

Table a copy of the Annual Report (Part I) of the Registrar of Newspapers for India on Press in India, 1974. [Placed in Library. See No. LT-10255/78].

12.01 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 24th January, 1976, agreed without any amendment to the Maintenance of Internal Security (Amendment) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 22nd January, 1976."

- (ii) I am directed to inform the Lok Sabha that the Delhi Land Holdings (Ceiling) Amendment Bill, 1976 which was passed by the Lok Sabha at its sitting held on the 20th January, 1976, has been passed by the Rajya Sabha at its sitting held on the 27th January, 1976, with the following amendment:—

*Enacting Formula*

That at page 1, line 1,

for the word "Twenty-sixth"  
the word "Twenty-seventh" be  
substituted.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that

the concurrence of the Lok Sabha to the said amendment be communicated to this House.

DELHI LAND HOLDINGS (CEILING) AMENDMENT BILL

AS AMENDED BY RAJYA SABHA

SECRETARY-GENERAL: Sir, I lay on the Table of the House the Delhi Land Holdings (Ceiling) Amendment Bill, 1976 which has been returned by Rajya Sabha with an amendment.

12.14 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILL AND RESOLUTIONS

FIFTY-NINTH REPORT

SHRI G. G. SWELL (Autonomous Districts): I beg to present the Fifty-ninth Report of the Committee on Private Members' Bills and Resolutions.

PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND NINETY-FIRST REPORT

SHRI H. N. MUKERJEE (Calcutta-North-East): I beg to present the Hundred and ninety-first Report of the Public Accounts Committee on Action Taken by Government on the recommendations contained in their Hundred and seventy-first Report on New Railway Lines.

12.02 hrs

ESTIMATES COMMITTEE

EIGHTY-SEVENTH REPORT AND MINUTES

SHRI R. K. SINHA (Faizabad): I beg to present the following Report